

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C. P (IB) No.288/BB/2019
U/s. 9 of IBC, 2016
R/w Rule 6 of I&B (AAA) Rules, 2016

In the matter of:

M/s. Tracks & Towers Infratech Private Limited

8-2-293/82/A/J/III, Plot No.206,

Road No.76, Jubilee Hills,

Hyderabad – 500 033.

- Petitioner/Operational Creditor

Versus

M/s. GMR Chhattisgarh Energy Limited

Skip House, 25/1, Museum Road,

Bangalore – 560 025

- Respondent/Corporate Debtor

Date of Order: 4th September, 2019

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (Technical)

Parties/Counsels Present:

For the Petitioner : None

For the Respondent : None

ORDER

Per: Dr. Ashok Kumar Mishra, Member (Technical)

1. C.P(IB)No.288/BB/2019 is filed by M/s. Tracks & Towers Infratech Private Limited (Petitioner/Operational Creditor) U/s 9 of IBC, 2016, R/w Rule 6 of I&B(AAA) Rules, 2016, by inter alia seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of M/s. GMR Chhattisgarh Energy Limited (Respondent/Corporate Debtor) on the ground that the

Corporate Debtor has committed, default amount for an amount of Rs.4,13,07,239/- (Rupees Four Crore Thirteen Lakhs Seven Thousand Two Hundred and Thirty Nine only).

2. The Petition was filed before the Bench on 07.06.2019, and on scrutiny of the Application the Registry has raised certain office objections on 12.06.2019 and the same were sent by email to the Counsel on 13.06.2019. However, the Objections were not complied within the time granted and the case was listed on 21.08.2019 for non-compliance of office objections, and on that day neither the Counsel nor the Petitioner appeared before the Tribunal.
3. The case was posted today under the caption **“For Dismissal”**. Today also, neither Petitioner nor Counsel for Petitioner appeared. The Petitioner is not interested to prosecute the case and thus Petition is liable to be dismissed for default for non-compliance of office objections.
4. In the result, C.P. (IB)No.288/BB/2019 is dismissed for default for non-compliance of office objections of the case. No order as to costs.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL